

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:383

ANSWERED ON:26.07.2005

REGULARISATION OF UNAUTHORIZED COLONIES

Athawale Shri Ramdas;Singh Shri Rajiv Ranjan (Lalan);Suman Shri Ramji Lal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government is considering to regularise 1432 colonies identified as unauthorized colonies in Delhi;
- (b) if so, the actual number of such colonies;
- (c) whether any decision has been taken regarding regularisation of these colonies;
- (d) if so, the details thereof;
- (e) the reasons for delay in making announcement regarding regularisation of the said colonies; and
- (f) the future plan of the Union Government to check the upsurge in encroachments?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(e): Government had prepared guidelines for regularization of unauthorized colonies which were in existence as on 31.3.1993 and filed the same in Delhi High Court in February 2001 in CWP No.4771/1993 - Common Cause (Regd) Society Versus Union of India & Others. The guidelines were revised in February 2004. The Govt. of NCT of Delhi (GNCTD) has again requested for revision of certain provisions of the revised guidelines.

In the meantime, in pursuance of Delhi High Court order dated 29.9.2004 in CWP No.8487/2003, GNCTD had invited applications from the unauthorized colonies seeking regularization upto 31.1.2005. GNCTD has reported that 1432 applications have been received and examination of the same has been initiated.

(f): The Government has been, from time to time, impressing upon land owning agencies to take strict measures to keep their lands free from encroachments. DDA has reported that in order to protect DDA land it has started videography of the vacant lands, and a system of regular and periodic physical inspection has been instituted.